NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

C. P. NO. 104(ND)17

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE COMPANY: Mr. Pankaj Gupta V/s. M/s. AHR City Projects Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s) : Ms. Avanti T. Chandele, Advocate

For the Respondent (s): Mr. Akhil Sachar, Advocate for R1, 2, 5 to 8

Ms. Gayatri Nandwani, Advocate for R1, 2, 5 to 8

ORDER

Ld. Counsel for the Respondent prays for an adjournment on the ground that the copy of the Rejoinder has been received by them only last night. In view of the same, renotify this case for final arguments on 20th February, 2018.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)